

(b) whether no response of any nature has been sent to the Forum in last 60 days;

(c) the general rules and practices of Railways to address such issues and requests for interactions for specific purposes; and

(d) the steps proposed to address this issue?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI BHARATSINH SOLANKI):

(a) Yes, Sir.

(b) Railway's has replied to National Human Rights Commission (NHRC) on 19.01.2011.

(c) For busy level crossings gates with Train Vehicle Unit (TVU) above one lakh, requiring frequent closure causing inconvenience to road traffic, State Governments sponsor construction of ROB/RUB on cost sharing basis. Railways sanction such works in Works Programme. ROB/RUB alignment is decided by State Government. Railway executes the Bridge portion within Railway limit and approach portion of alignment is constructed by State Government.

(d) As per undertaking given by the State Government, provision of encumbrance free land for approach road, alignment decision, etc., is to be taken by them. As such, relief and rehabilitation for displaced people, if any, is to be arranged by the State Government. In case, State Governments sponsor subway for pedestrian, two/three wheelers, etc. on cost sharing basis, Railways will agree for the same at technically feasible location to reduce hardship to the people.

Stoppage of trains at Bharuch railway station

1074. SHRI BHARATSINH PRABHATSINH PARMAR: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government has received any representation and demand for stoppage of Mumbai Rajdhani and August Kranti Rajdhani, Garib Rath and Hapa-Howrah trains at Bharuch railway station in Western Railway in view of Dahej SEZ and other vital industrial establishments at Bharuch;

(b) if so, the details thereof and the action taken thereon; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI BHARATSINH SOLANKI):
(a) to (c) Demands for stoppage are received at various levels of railway administration and action as found feasible and justified is taken. 12953/12954 August Kranti Rajdhani Express and 12215/12216 Bandra Terminus-Delhi Sarai Rohilla Garib Rath Express have already been provided stoppage at Bharuch *w.e.f.* 01.01.1994 and 15.07.2008 respectively. Stoppage of additional trains at Bharuch has not been found commercially justified and operationally feasible at present.

Mismanagement of catering services

†1075. SHRI MOHAN SINGH: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government is aware of mismanagement of catering in trains and as such it is being considered to abolish catering corporation (IRCTC) to improve this system;

(b) whether Government proposes to take over all the arrangements related to catering under contract system under its own controls; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI BHARATSINH SOLANKI):
(a) to (c) No, Sir. There is no proposal to abolish the Indian Railway Catering and Tourism Corporation. Railways is aware of its responsibility of providing hygienic and good quality food to the public at affordable prices. A new Catering Policy has accordingly been announced which seeks to achieve this. As per the policy, Zonal Railways are primarily responsible for the management of catering services, on-board as well as at stations. However, the premium high-end catering (Food Plaza, Fast Food units etc.) will be managed by Indian Railway Catering and Tourism Corporation (IRCTC).

Rail projects in Orissa

1076. SHRI RUDRA NARAYAN PANY: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government has any proposal to consider for the sanction of Bargarh-Nuapada *via* Padampur - (120 kms.), Talcher-Gopalpur - (245 kms.), Rupsa-Bangiriposhi-Gorumahisani - (35 kms.), Badampahar-Keonjhar - (70 kms.) and Berhampur-Phulabani - (169.8 kms.) projects in Orissa;

†Original notice of the question was received in Hindi.